

Central Administrative Tribunal
Principal Bench: New Delhi

...
OA No. 2045/94

New Delhi, this the 10th day of March, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)

S/Shei

1. Ramesh Chand
s/o Shri Bhola Dutt
2. Jagat Prakash
s/o Shri Mali Ram
3. Kulwant Kumar
s/o B.K. Bhatia
4. Sher Singh
s/o Bansidhar
5. Ramesh Chand
s/o Bidi Chand
6. Ramanathan
s/o Anant Nayayan
7. Ram Singh
s/o Chander Singh
8. Angat Ram
s/o Jaga Ram
9. Mahinder Singh
s/o Saran Singh
10. Pratap Chand
s/o Hans Raj
11. Subhash Chand
s/o Jhaman Lal
12. Kamleshwar
s/o Mer Singh
13. Joginder Singh
s/o Santhosh Singh
14. Vinod Kumar
s/o Pyare Lal
15. Ram Vilas s/o
Dhanno Mehta
16. Chothu Ram s/o
Nanak Chand.
all working under Chief Engineer(c).
Patel Nagar, New Delhi.

...Applicants.

(By Shri B.S. Mainee, Advocate)

...2p/-

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Versus

(23)

1. General Manager,
Northern Railway, Baroda House,
New Delhi.

2. The Chief Administrative Officer,
(Construction), Northern Railway,
Kashmere Gate, Delhi.

3. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

...Respondents

(By Advocate Shri P.S. Mahendru)

O R D E R (Oral)

The petitioners in this OA seek rights under the Regularisation of Casual Labourers Scheme formulated by the respondents. Relief sought in these applications is that the respondents shall hold the screening of the petitioners in accordance with the said Scheme and if found eligible they shall regularise the petitioners' services as casual

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labourers. The respondents had taken time with an expectation that screening will be completed within four weeks but the respondents are on the job and they may require another four weeks to complete the process.

The respondents are directed to screen all the petitioners involved in this OA and intimate the result thereof to the learned counsel appearing on behalf of the applicants within one week.

In view of the above directions, no further order is required from this court. It is clarified that in the event the applicants are found fit while screening, all the consequential benefits under the Scheme shall be given to them. This OA are disposed of accordingly. There shall be no order as to costs.


(Dr. Jose R. Verghese)

Vice-Chairman (J)